

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).17637/2005

(From the judgement and order dated 16/05/2005 in SBCWP No. 1412/2005 of The HIGH COURT OF RAJASTHAN AT JODHPUR)

PURAN RAM

Petitioner(s)

VERSUS

BHAGURAM & ANR.

Respondent(s)

(With prayer for interim relief and office report)
(For final disposal)

Date: 05/02/2008 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE H.S. BEDI

For Petitioner(s)

Mr. B.D. Sharma, Adv.

Mr.N.Vyas, Adv.

Dr.Aaray Wingaiah, Adv.

Mr.Vidya Sagar, Adv.

Ms.Bharathi, Adv.

For Respondent(s)

Mr. Sushil Kumar Jain, Adv. (NP)

Mr.Puneet Jain, Adv.

Mr.H.D.Thanvi, Adv.

For Ms. Pratibha Jain ,Adv

UPON hearing counsel the Court made the following
ORDER

Heard learned counsel for the parties.

Arguments concluded.

Judgment reserved.

(Satish K.Yadav)
Court Master

(Phoolan Wati Arora)
Court Master

LIST OF BOOKS CITED :-

1. The Limitation Act, 1963
2. The Contract Act, 1872 (S.20)
3. Specific Relief Act, 1963 (S.26)
4. (1997) 2 SCC 611